

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN
Original Application No. 62 of 2020**

IN THE MATTER OF:-

Environment Protection and
Anti Pollution Group trust

.....Applicants

VERSUS

Union of India & Ors.

...Respondents



**Independent Report Constituted by Hon'ble NGT (SZ) vide order dated
24.02.2020 & 01.03.2021 in Application No.62 of 2020.**

A handwritten signature in blue ink that reads 'C. Palpandi'.

(Dr. C. Palpandi)
Scientist 'C'
MoEFCC
Integrated Regional Office, Chennai

INDEPENDENTREPORT
IN
Original Application No. 62 of 2020

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**Inspection Report based on the direction given by Hon'ble NGT (SZ) vide Order
dated 24.12.2020 in OA. No. 62 of 2020**

Back ground

Vide Orders dated 24.12.2020 and 01.03.2021 in OA. No. 62 of 2020 Hon'ble NGT (SZ) has directed the State Environmental Impact Assessment Authority (SEIAA) and Ministry of Environment, Forests and Climate Change (MoEF& CC), Integrated Regional Office, Chennai are also to submit the independent reports regarding the violations alleged for the non-compliance of EIA Notification 2006 as well as Bio Medical Waste Management (BMW) Rules, 2016 and other environmental laws (Copy of the Order is at **Annexure-I**).

The allegation in the application was regarding the non compliance of Bio Medical Waste Management Rules, 2016 by Medical and Dental Colleges which are operating in Salem District without requisite Environmental Clearance/Consent to Establish/Consent to Operate.

Report of the MoEFCC, Integrated Regional Office, Chennai

Under the provisions of the EIA Notification, 2006, Environment Clearance for Building and Construction Projects is covered under entry 8 (a) of the Schedule to the EIA Notification, 2006. The entry 8(a) of the Schedule of EIA Notification 2006 as follows:

Building and Construction projects greater than 20000 sq. mtrs and less than 150000 sq. mtrs of built-up area falls in Category B, which requires prior Environmental Clearance from State Environment Impact Assessment Authority and greater than 150000 sq. mtrs of built-up area falls in Category A which requires prior Environmental Clearance from Central Government.

Thereafter vide Gazette Notification No. S.O. 3252 (E) dated 22.12.2014, the Ministry of Environment, Forest and Climate Change has exempted the School, College and Hostel for educational institution from obtaining prior Environment Clearance under the provisions of the EIA Notification, 2006 subject to Sustainable Environmental

Management. Vide F. No.19-2/2013-IA-III.The Ministry clarified that in case of medical universities/institutes the component of Hospitals will continue to require prior Environment Clearance.

Bio Medical Waste Management Rules, 2016 shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, Ayush hospitals, clinical establishments, research or educational institutions, health camps, medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of schools, forensic laboratories and research labs.

Observation:

As directed the area in question was inspected by Dr.C.Palpandi, Scientist ‘C’,Integrated Regional office of Ministry of Environment, Forest and Climate Change at Chennai on 7.5.2021 (Some of the photos taken during site visit is at **Annexure-II**). During the visit it is noticed that there are 8 Medical/Dental Colleges Buildings in Salem Districts and out of 8 only 2 projects were required to get prior Environmental Clearance from SEIAA,since the Construction area of these 2 projects are greater than 20000 sq. mtrs and less than 150000 sq. mtrs of built-up area.

Out of the total 8 projects 6 building are in need of getting clearance/permission under Bio Medical Waste Management Rules, 2016.The rest 2 projects donot require Environmental Clearances and clearances/permissions under Bio Medical Waste Management Rules, 2016 since these 2 buildings are used for educational purposes.

The present status of the 8 Buildings are as below in Table:

S.No	Name of facility	Built up area/status of EC	Present Status	Status of BMW Authorization	Action taken
1.	M/s Vinayaka Mission Super Specialty	Greater than 20000 Sq.M.(1367	Presently ToR has been obtained from	BMW Authorization is required but not	TNPCB filed a complaint under Section

	Hospital, Sankari Main Road, Veerapandi, Salem-636308	00 Sq.M.) Prior EC is required but not obtained by the project proponent.	SEIAA under violation category and waiting for EC. Consent order from TNPCB can only obtained after getting EC.	obtained since consent from TNPCB was not given due to the non obtainment of prior EC.	200 of CPR for offence under Section 15 & 16 of EAct,1986 before the Hon'ble Judicial Magistrate Court, Salem
2.	M/s Annapoorana Medical College Hospital, Sankari Main Road, Veerapandi, Salem-636308.	Greater than 20000 Sq.M (103374.17 Sq.M.) Prior EC is required but not obtained by the project proponent.	Presently EChas been obtained from SEIAA under violation category after remittance of Environmental Compensation.	BMW Authorization is required but not obtained since consent from TNPCB was not obtained.	TNPCB filed a complaint under Section 200 of CPR for offence under Section 15 & 16 of EAct,1986 before the Hon'ble Judicial Magistrate Court, Salem
3.	M/s Vinayaka Mission Sankarachariya Dental College Veerapandi, Salem-636308	Less than 20000 Sq.M Prior EC not required	EC not required. Consent from TNPCB obtained	BMW Authorization obtained	Nil
4.	M/s Penang International Dental College/ Vinagaya Mission Research Foundation Veerapandi, Salem-636308.	Less than 20000 Sq.M Prior EC not required	EC not required. Consent from TNPCB obtained	BMW Authorization is not required since it is an educational/academic institution and no bio medical waste is generating.	Nil.
5.	M/s Vinayaka Mission Homeopathic Medical College Veerapandi, Salem-636308	Less than 20000 Sq.M Prior EC not required	EC not required. Consent from TNPCB obtained	BMW Authorization obtained	Nil
6.	M/s Sivaraj Homeopathic Medical College and	Less than 20000 Sq.M	EC not required. Consent from	BMW Authorization obtained	Nil

	Research Institute Thumbathulipatt y, Perumampatty P.O, Salem-636307	Prior EC not required	TNPCB obtained		
7.	M/s Sivaraj Siddha Medical College, Thumbathulipatt y, Perumampatty P.O, Salem-636307	Less than 20000 Sq.M Prior EC not required	EC not required. Consent from TNPCB obtained	BMW Authorization obtained	Nil
8.	M/s Naturopathy and Yoga Medical College Thumbathulipatt y, Perumampatty P.O, Salem-636307	Less than 20000 Sq.M Prior EC not required	EC not required. Consent from TNPCB obtained	BMW Authorization is not required since it is an educational/academic institution and no bio medical waste is generating.	Nil

It is found that the 6 facility/building which does not require prior Environmental Clearance have taken all the necessary approvals from authorities and 2 institutions Vz. M/s Vinayaka Mission Super Specialty Hospital and M/s Annapoorana Medical College Hospital both having Built up areas of more than 20000 Sq.M have not obtained Prior EC from SEIAAAs per EIA Notification 2006 under EP Act, 1986 and have not taken consent under the Water Act, 1974 and Air Act, 1981 and clearances/permissions under Bio Medical Waste Management Rules, 2016 from the Tamil Nadu Pollution Control Board. The prescribed authority for implementation of the provisions of these rules shall be the State Pollution Control Boards in respect of States and Pollution Control Committees in respect of Union territories.

The 2 institutions Viz. M/s Vinayaka Mission Super Specialty Hospital and M/s Annapoorana Medical College Hospital had applied for Environmental Clearance under violation category and in line with MoEF Notification S.O. 804(E) dated 14.03.2017 and S.O. 1030(E) dated 08.03.2018.

M/s Vinayaka Mission Super Specialty Hospital obtained ToR on 23.11.2020 based on their Application submitted to SEIAA dated 16.10.14 and appraise letter dated 26.02.2020.(Copy of the ToR is at **Annexure-III**).

M/s Annapoorana Medical College Hospital Obtained ToR on 06.11.2019 and EC on 27.04.2021 based on their Application submitted to SEIAA dated 13.09.17 (Copy of the EC is at **Annexure-IV**)

As per MoEFCC Notification S.O. 1030(E) dated 08.03.2018:

1. The cases of violations will be appraised by the Expert Appraisal Committee at the Central level or State or Union territory level Expert Appraisal Committee constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can run sustainably under compliance of environmental norms with adequate environmental safeguards, and in case, where the findings of Expert Appraisal Committee for projects under category A or State or Union territory level Expert Appraisal Committee for projects under category B is negative, closure of the project will be recommended along with other actions under the law.”;
2. In case, where the findings of the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee on point at sub-paragraph (4) above are affirmative, the projects will be granted the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan and the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, will prescribe specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants, and the collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or a environmental laboratory accredited by

- the National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of the Council of Scientific and Industrial Research institution working in the field of environment.”;
3. The Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, as the case may be, shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.”;
 4. The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalised by the concerned Regulatory Authority, and the bank guarantee shall be deposited prior to the grant of environmental clearance and released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after recommendation by regional office of the Ministry, Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee and approval of the Regulatory Authority.”.

Conclusion:

It is found that only 2 Institutions namely M/s Annapoorana Medical College Hospital and M/s Vinayaka Mission Super Specialty Hospital did not take necessary approvals like Prior EC, Consent and BMW Authorization.

In this regard the Tamil Nadu State Pollution Control Board has filed complaint under Section 200 of Criminal Procedure Code for offence under Section 15 & 16 of EAct, 1986 before the Hon’ble Judicial Magistrate Court, Salem against M/s Vinayaka Mission Super Specialty Hospital on 01.10.2014 (CNR.TNSA040015092014)and M/s

Annapoorana Medical College Hospital on 15.02.2021 (CNR.TNSA040006162021). Case details are furnished at **Annexure-V and VI**.

The present status of violations by these 2 Institutions are as follows:

1. M/s Annapoorana Medical College Hospital

After the due procedures as mentioned in MoEF Notification S.O. 804(E) dated 04.03.2017 and S.O. 1030(E) dated 08.03.2018 M/s Annapoorana Medical College Hospital has obtained Environmental Clearance vide SEIAA-TN/F.No.7143/EC/8(a)/760/2021 dated 27.04.2021 under violation category. During the site visit the project authority informed that in receipt of the EC, they had applied for consent from TNPCB under Water Act, 1974 and Air Act, 1981 which is required for obtaining authorization under Bio Medical Waste Management Rules, 2016.

M/s Annapoorana Medical College Hospital has paid an amount of Rs.61.10 Lakhs under CER to EMAT, Department of Environment on 05.8.2020 and Bank guarantee of Rs. 118.41 lakhs towards remediation plan and Natural Community Resource Augmentation plan on 6.8.2020.

2. M/s Vinayaka Mission Super Specialty Hospital.

After the due procedures as mentioned in MoEF Notification S.O. 804(E) dated 04.03.2017 and S.O. 1030(E) dated 08.03.2018 M/s Vinayaka Mission Super Specialty Hospital has obtained Terms of Reference from SEIAA vide SEIAA-TN/F.No.3064/Violation/ToR-823/2020 dated 23.11.2020.



(Dr. C. Palpandi)
Scientist 'C'

MoEFCC Integrated Regional Office, Chennai

Item No.03

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 62 of 2020 (SZ)*(Through Video Conference)***IN THE MATTER OF**Environment Protection and
Anti Pollution Group trust

...Applicant(s)

Versus

Union of India and others.

....Respondent(s)

Date of hearing: 24.12.2020.**CORAM:**

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Sri. Dr. V.R. Thirunarayanan for R2 to R4**For Respondent(s)** Sri. C. Kasirajan through

M/s. Meena for R7

ORDER

1. The above case was originally taken up on file as a letter petition by the Principal Bench wherein, the allegation was regarding the non compliance of Bio Medical Waste Management Rules, 2016 by Medical and Dental Colleges which are operating without requisite Environmental Clearance/Consent to Establish/Consent to Operate in Salem District.
2. The Principal Bench by order dated 30.10.2019, directed the Pollution Control Board to look into the allegations and submit the report.

Thereafter, it was taken up on 28.02.2020 by the Principal Bench and extracted the report of the Pollution Control Board in Para 2 of the order and thereafter passed the following order: (Para 3 to 5)

(III) *A Perusal of the above shows:*

- *Against Serial No. 01, it is mentioned that EC is required and prosecution has been initiated for not doing so;*
- *Against Serial No. 02, it is mentioned that environmental compensation has been recommended;*
- *With regard to the remaining, no adverse action has been mentioned though Consent to Establish and Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 were not earlier taken but have now been taken.*

(IV) In view of the above, let further action be taken for violations, including assessment and recovery of compensation. In view of violations notice in respect of large number of establishments, it will be appropriate that the State of Tamil Nadu ascertains the status of compliance of the Rules throughout ascertains the State by all such establishments within three months from today and furnish a further report before this Tribunal by e-mail at judicial-ngt@gov.in. The same may now be looked into by the NGT Southern Bench at Chennai. For this purpose, the proceedings will stand transferred to the NGT Southern Bench and may now be listed for further hearing before the NGT Southern Bench on 10.07.2020.

(V) A copy of this order be sent to the Tamil Nadu State PCB by e-mail for compliance.

3. That is how the matter has been taken by this Tribunal for further consideration. The matter was taken up on 17.11.2020 and same was adjourned by notifications as there was no sitting and thereafter, on

08.12.2020 the matter was adjourned to today by notification. Considering the fact that there are violations of EIA Notification as well, we feel that Ministry of Environment Forests and Climate Change (MoEF & CC), New Delhi also to be impleaded as additional 8th respondent. So, Ministry of Environment Forests and Climate Change (MoEF & CC), New Delhi is Suo-Motu impleaded as additional 8th respondent. Office is directed to carry out the amendment.

4. When the matter came up for hearing today through Video conference, Sri. Dr. V.R. Thirunarayanan represented respondents 2 to 4 and Sri. C. Kasirajan through M/s. Meena represented 7th respondent.
5. Issue notice to respondents 1, 5, 6 additional respondent No. 8 by e-mail along with copies of the earlier orders and the letter petition received, so as to enable them to comply with the direction of this Tribunal.
6. The learned counsel appearing for the Pollution Control Board submitted that enquiries have already been initiated by the regulators with the concerned Medical and Dental Institution for further action to be taken for their violation and if some time is granted, they may be able to come with the further action taken report in this regard.
7. The State Environmental Impact Assessment Authority (SEIAA), Ministry of Environment, Forests and Climate Change (MoEF & CC), Regional Office, Chennai are also directed to submit the independent reports regarding the violations alleged for the non-compliance of EIA Notification 2006 as well as Bio Medical Waste Management Rules, 2016 and other environmental laws as well.
8. The Registry is directed to communicate this order to the above Officials and other official respondents and also to the Tamil Nadu State Pollution

Control Board immediately through e-mail so as to enable them to comply with the direction.

9. For appearance of parties and filing their independent response and for consideration of report, post on 05.02.2021.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No. 62/2020 (SZ)
24th December, 2020. Sr.

Item No.03:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 62 of 2020 (SZ)

(Through Video Conference)

IN THE MATTER OF

Environment Protection and
ANTI Pollution Group Trust

...Applicant(s)

Versus

Union of India and others.

...Respondent(s)

Date of hearing: 01.03.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Suo- Motu By Court

For Respondent(s): Mr. Meyyappan represented
Mrs. ME. Saraswathy for R1
Dr. V.R. Thirunarayanan for R2, R3 and R4
Ms. Sonali J represented
M/s. AAV Partners for R6
Mr. C. Kasirjan through
Mr. Ajith Kumar for R7

ORDER

1. The above case has been transferred to this Tribunal as per order of

the Principal Bench of National Green Tribunal in *O.A. No. 894 of 2019 (Original number of Principal Bench) dated 28.02.2020.*

2. The above case has been registered Suo-Motu by the Principal Bench of National Green Tribunal on the basis of the letter petition received from the applicant shown in the letter. Certain reports have been received regarding the allegations made in the application and it has been forwarded to this Tribunal for further action to be taken on the basis of the report.
3. When the matter came up for hearing today through Video Conference, Sri. Meiyappan represented Mrs. ME. Saraswathy counsel for respondents 1 and 5, Dr. V.R. Thirunarayanan represented respondents 2, 3 and 4, Ms. Sonali J. Represented M/s. AAV Partners counsel for 6th respondent and Sri. C. Kasirajan through Mr. Ajith Kumar represented 7th respondent. So, service is complete.
4. Office is directed to issue notice to the applicant whose letter has been treated as letter petition as his name has been shown as applicant in the matter.
5. Office is directed to issue notice to the applicant also so as to ascertain as to whether they are interested in proceeding with the matter.
6. We have received a further action taken report submitted by the Tamil Nadu Pollution Control Board dated 19.02.2021 and received

on 23.02.2021 which reads as follows:-

ACTION TAKEN REPORT FILED BY THE
TAMIL NADU POLLUTION CONTROL BOARD

I, Tmt. R.Sarasavani, D/o. Raghavan, Hindu, aged about 55 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, and I am filing this Action Taken Report on behalf of the Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the records.

2. It is submitted that the Hon'ble NGT (PB) has passed order dated 28.02.2020 and directed inter alia that:

"In view of the above, let further action be taken for violations, including assessment and recovery of compensation. In view of violations noticed in respect of large number of establishments, it will be appropriate that the State of Tamil Nadu ascertains the status of compliance of the Rules throughout the State by all such establishments within three months from today and furnish a further report before this Tribunal by email at judicial-ngt@gov.in. The same may now be looked into by the NGT Southern Bench at Chennai. For this purpose, the proceedings will stand transferred to the NGT Southern Bench and may now be listed for further hearing before the NGT Southern Bench."

3. It is submitted that the Hon'ble NGT (SZ) has passed order dated 24.12.2020 and directed inter alia that:

"That is how the matter has been taken by this Tribunal for further consideration. The matter was taken up on 17.11.2020 and same was adjourned by notifications as there was no sitting and thereafter, on 08.12.2020 the matter was adjourned to today by notification.

Considering the fact that there are violations of EIA Notification as well, we feel that Ministry of Environment Forests and Climate Change (MoEF & CC), New Delhi also to be impleaded as additional 8th respondent. So, Ministry of Environment Forests and Climate Change (MoEF & CC), New Delhi is Suo-Motu impleaded as additional 8th respondent. Office is directed to carry out the amendment.

The learned counsel appearing for the Pollution Control Board submitted that enquiries have already been initiated by the regulators with the concerned Medical and Dental Institution for further action to be taken for their violation and if some time is granted, they may be able to come with the further action taken report in this regard.

The Registry is directed to communicate this order to the above Officials and other official respondents and also to the Tamil Nadu State Pollution Control Board immediately through e-mail so as to enable them to comply with the direction”.

5. It is respectfully submitted that, there are 8 Numbers of private medical colleges in Salem District as reported below:

1. M/s. Vinayaga Missions Kirupananda Variyar Medical College & Hospital,
2. M/s. Annapoorna Medical College & Hospital
3. M/s. Vinayaka Mission's Sankarachariya Dental College.
4. M/s. Penang International Dental College – A Vinayaga Mission Research Foundation
5. M/s. Vinayaka Missions Homoeopathic Medical College & Hospital
6. M/s. Sivaraj Siddha Medical College
7. M/s. Sivaraj Homoeopathic Medical College And Research Institute
8. M/s. Sivaraj Naturopathy And Yoga Medical College

6. It is respectfully submitted that the present status of the Medical college and Hospitals in Salem District is submitted below:

ABSTRACT OF THE MEDICAL COLLEGE AND HOSPITALS IN SALEM

S.No	Name and Address of the Facility	Status of EC		Status of consent Validity	Status of BMW Authorization Validity	Action taken by the Board
		Built-up (Sq.M)	EC Required/ Not Required			
1	M/s. Vinayaka Mission Super Speciality Hospital P Ltd, NH-47, Sankari Main Road, Veerapandi, Salem-636308.	More than 20000 Sq.M	EC Required and not obtained	Environmental Clearance has not been obtained. It is reported that the unit has filed application before SEIAA to be obtain EC.	Authorization not obtained since Environmental Clearance and consent of the Board have not been obtained	A case has been filed by the Board under the provision of Environmental (Protection) Act, 1986 before the Hon'ble Judicial Magistrate, Salem C.C.No. 148/2014 for EC violation. The next hearing is posted on 15/02/2021

2	M/s. Annapoorna Medical College Hospital, NH-47, Sankari Main Road, Veerapandi, Salem-636308.	More than 20000 Sq.M	EC Required and not obtained	Environmental Clearance has not been obtained. It is reported that the unit has filed application before SEIAA to be obtain EC.	Authorization not obtained since Environmental Clearance and consent of the Board have not been obtained	The unit has remitted Rs.8,55,000/- towards Environmental Compensation for not complying direction of the Board. A case has been filed by the Board under the provision of Environmental (Protection) Act, 1986 before the Hon'ble Judicial Magistrate, Salem for EC violation and it is to be admitted.
3	M/s. Vinayaka Mission Sankarachariyar Dental College, S.F.No.211/2B, 3B, 212/1B9., etc Veerapandi Village, Salem South Taluk, Salem District – 636308	11906.3 6Sq.M	EC Not Required	Consent order issued with validity upto 31.03.2022	BMW Authorisation issued with validity upto 31.03.2022	Nil
4	M/s. Penang Internation Dental College /Vinayaka Mission Rsearch Foundation, S.F.No.97/2A2(p), etc Veerapandi Village, Salem South Taluk, Salem District – 636308	11004.0 7 Sq.M	EC Not Required	Consent order issued with validity upto 31.03.2029	Not applicable since it is an academic facility only and not generating any Bio medical waste.	Nil

5	M/s. Vinayaka Missions Homeopathic Medical College & Hospital, S.F.No.1B1B, Veerapandi Village, Salem South Taluk, Salem District – 636308.	6612.96 Sq.M	EC Not Required	Consent order issued with validity upto 31.03.2080	BMW Authorization issued with validity upto 31/03/2022	Nil
6	M/s. Sivarai Homeopathic Medical College and Research Institute, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636307.	2845.9 Sq.M	EC Not Required	Consent order issued with validity upto 31/03/2026	BMW Authorisation issued with validity upto 31/03/2026	Nil
7	M/s. Sivaraj Siddha Medical College, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636307.	4981.5 Sq.M	EC Not Required	Consent order issued with validity upto 31/03/2026	BMW Authorisation issued with validity upto 31/03/2026	Nil

8	M/s. Sivaraj naturopathy and Yoga Medical College, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636307.	3740.6 Sq.M	EC Not Required	Consent order issued with validity upto 31/03/2028	Not Applicable- Since it is an academic facility only and not generating any Bio Medial waste	Nil
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7. It is further submitted that, the Board has taken necessary action against the two Medical Colleges located in the Salem District for the violations. There is no violation in respect of the remaining six Medical Colleges.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

7. Since, Ministry of Environment, Forests and Climate Change (MoEF &CC) was already made as a party to the original proceedings and by mistake, this Tribunal again directed them to be impleaded as 8th respondent as per order dated 24.12.2020. Since it is a duplication, order directed Suo-Motu to implead Ministry of Environment, Forests and Climate Change (MoEF &CC) as additional 8th respondent as per order dated 24.12.2020 is recalled.
8. The Ministry of Environment, Forests and Climate Change (MoEF &CC) wanted some time for filing their statement as to what is the nature of action taken by them in respect of the alleged violations noted by the Tamil Nadu Pollution Control Board (TNPCB).
9. Originally the matter was taken up on in the year 2019. Almost

nearly one year and three months have lapsed. But, however Ministry of Environment, Forests and Climate Change (MoEF &CC) is made as a party, after the matter has been transferred to this Tribunal so as to ascertain the nature of action taken by them in this regard.

10. The Tamil Nadu Pollution Control Board (TNPCB) cannot take action against the erring units for proceedings with the project without getting environment clearance and State Environment Impact Assessment Authority (SEIAA) alone can take action for violation of this nature.
11. The counsel appearing for the respondents wanted some more time for filing their independent responses.
12. The Regional Office of Ministry of Environment, Forests and Climate Change (MoEF &CC), Chennai and State Environment Impact Assessment Authority (SEIAA) are directed to file their statement regarding the nature of action taken against the erring Medical College who have constructed without Environment Clearance before the next hearing date.
13. The Registry is directed to communicate this order to the official respondents including Regional Office of Ministry of Environment, Forests and Climate Change (MoEF &CC), through e-mail immediately, so as to enable them to comply with the direction.
14. For appearance of parties and for consideration of report and also

for responses from the respondents, post on 26.03.2021.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.62/2020
01st March, 2021. Sr.



Fig. Photos taken during site visit



Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

TERMS OF REFERENCES (ToR)

Letter No.SEIAA-TN/F.No. 3064/Violation/ToR - 823/2020 dated: 23.11.2020

To

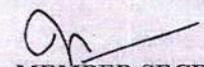
M/s.Vinayaka Mission's Kirupananda Variyar Medical College & Hospital
Nalrayanpatti
Chinnaseeragapadi,Veerapandi Village
Salem Taluk
Salem District - 636 308.

Sir,

Sub: SEIAA-TN – Terms of Reference (ToR) under violation for the Existing Construction of Medical Hospital building by M/s. Vinayaka Mission's Kirupananda Variyar Medical College & Hospital at S.F.Nos. 88/1B1B, 1B2B, 1B3B, 2B1B, 282, 3, 4, 5, 6, 7, 8A (Pt), 88, 89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 186, 2, 90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, 91/2, 94/1(Pt), 97/2A2, 2B, 2C, 3B1B, 3B2B, 3B3B, 3B4B, 3B5B, 3B6, 3B7, 4A, 4B, 4C, 4D, 5A, 5B, 7A, 7B in Nalrayanpatti Village, Survey No. 38, 39(Pt), 48/8(Pt), 9, 10, 11, 16, 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24, 25, 26, 27, 55/1, 2(Pt), 3, 4, 5, 117/1, 3(Pt), 118/1, 2, 3, 119/1, 2, 7, 8, 9, 120/6, 7 in Chinnaseeragapadi Village, Survey No. 37/2C, 2E, 2F, 40/1N, 2, 3D(Pt), 42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13 in Veerapandi Village, Veerapandi Panchayat Union, Salem Taluk, Salem District, Tamil Nadu under Schedule S.No. 8(a) of category "B" – TOR issued for the preparation of EIA report, EMP report, ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation –Regarding

Ref: 1. Proponent application submitted to SEIAA-TN for EC dated: 16.10.2014

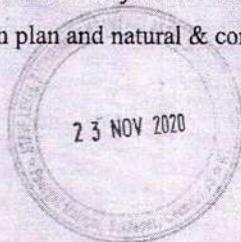



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2. MoEF & CC Notification S.O. 804 (E) dated 14.03.2017
3. MoEF & CC Notification S.O.1030 (E) dated 08.03.2018
4. Office Memorandum issued by MoEF & CC vide F.No.22-10/2019-IA.III dated: 09.09.2019
5. Request letter from the proponent appraising the application dated 16.10.2014 Under violation as per O.M MoEF &CC dated 09.09.2019 submitted to SEIAA-TN on 26.02.2020
6. Minutes of the 176th SEAC Meeting held on 19.09.2020
7. Minutes of the 178th SEAC Meeting held on 01.10.2020.
8. Minutes of the 408th SEIAA Meeting held on 29.10.2020
9. Minutes of the 410th SEIAA Meeting held on 11.11.2020

The proponent of M/s. Vinayaka Mission's Kirupananda Variyar Medical College & Hospital, submitted application seeking ToR under the MoEF & CC Notification cited under reference 2nd & 3rd the proponent online application submitted for Terms of Reference to MoEF & CC dated on 10.02.2020 and same proponent submitted hard copy application to SEIAA-TN for ToR on 16.10.2014 under reference 1st cited for the builtup area 136700Sq.m in the Existing Construction of Medical Hospital building at S.F.Nos. 88/1B1B, 1B2B, 1B3B, 2B1B, 282, 3, 4, 5, 6, 7, 8A (Pt), 88, 89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 186, 2, 90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, 91/2, 94/1(Pt), 97/2A2, 2B, 2C, 3B1B, 3B2B, 3B3B, 3B4B, 3B5B, 3B6, 3B7, 4A, 4B, 4C, 4D, 5A, 5B, 7A, 7B in Nalrayanpatti Village, Survey No. 38, 39(Pt), 48/8(Pt), 9, 10, 11, 16, 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24, 25, 26, 27, 55/1, 2(Pt), 3, 4, 5, 117/1, 3(Pt), 118/1, 2, 3, 119/1, 2, 7, 8, 9, 120/6, 7 in Chinnaseeragapadi Village, Survey No. 37/2C, 2E, 2F, 40/1N, 2, 3D(Pt), 42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13 in Veerapandi Village, Veerapandi Panchayat Union, Salem Taluk, Salem District, Tamil Nadu.

The proposal seeking ToR was placed in the 178th SEAC Meeting held on 01.10.2020. Based on the proposal submitted and the presentation made, the SEAC decided to recommends the Terms of Reference in 3 parts for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done



by an Environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of council of Scientific and Industrial research Institutions working in the field of Environment.

1. The project proponent shall carry out and submit EIA report for their entire campus with layout and necessary documents of village "A" register along with village map and FMB sketch.
2. Land document for all the survey numbers & subdivisions with extent of each subdivision of the survey numbers of the project site shall be tabulated and the photo copy of the land documents shall be submitted along with the EIA report.
3. Details of Rainwater harvesting system proposed should be furnished.
4. A detailed storm water plan to drain out the water (coming into the site during heavy rainy period) from site shall be prepared as per the contour levels of the project site considering the maximum flood occurred in this area and surrounding development, considering the project site located in flood prone area.
5. The project proponent shall furnish the flood and inundation with recommendation certificate obtained from PWD considering maximum flood occurred in the project area and its surrounding.
6. The project Proponent shall strictly follow the guidelines issued by MoEF& CC for 8(b) Townships and Area Development projects for the preparation of EIA report.
7. The project proponent shall obtain the certificate stating that no water body is encroached by this project activity from the competent authority.
8. Water balance shall be furnished as per the MoEF&CC guidelines.
9. Design detail of Sewage Treatment plant along with performances shall be furnished.
10. In addition, the project proponent shall furnish the following:
 - Hazardous waste management plan
 - Design adequacy report for STP & ETP from the reputed Govt. Institutions.
 - Record of bio-medical waste disposal & Hazardous waste Disposal for the existing facility for the last 5years.
 - Land use classification obtained from DTCP for the Survey numbers falls under the project. Further, the project proponent shall submit the planning permission obtained from the DTCP, if any.

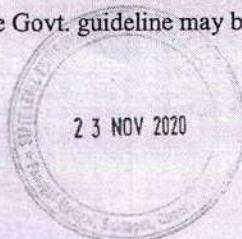


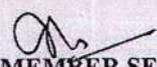

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- Details of the occupational health checkup carried out for the workers and employees working in the Bio medical waste facility.
11. The proponent shall not use the laundry for discarded linen, mattresses, beddings contaminated with blood fluid and soiled waste. Materials other than the materials listed above can be washed and cleaned in the laundry attached to the hospital.
 12. The proponent should treat the effluent generated from the laboratories, operation theatres and laundries separately and provide the dedicated ETP with separate RO system for the same.
 13. It was also decided to make a site-visit by the sub-committee of SEAC so as to assess the present status of the project site since it is a violation project.

The subject was placed in the 410th SEIAA meeting held on 11.11.2020. After detailed discussion the Authority decided to accept the recommendations of SEAC to consider the application dated 16.10.2014 and grant standard Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan with specific Terms of Reference for assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the Environment Impact Assessment report as recommended by SEAC and subject to General conditions in addition to the following conditions:

1. The proponent shall furnish the analysis of the water quality of the bore well/Open well in and around atleast 1Km from the boundary of the project site.
2. The project proponent shall submit the suitable land use classification certificate obtained from the DTCP/CMDA.
3. Details of the building along with floor wise area of the each building.
4. Details of study on social impact, including livelihood of local people.
5. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.
6. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.




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TERMS OF REFERENCE (TOR) FOR THE PURPOSE OF PREPARING THE EIA/EMP FOR THE EXISTING CONSTRUCTION OF MEDICAL HOSPITAL BUILDING BY M/S. VINAYAKA MISSION'S KIRUPANANDA VARIYAR MEDICAL COLLEGE & HOSPITAL AT S.F.NOS. 88/1B1B, 1B2B, 1B3B, 2B1B, 282, 3, 4, 5, 6, 7, 8A (PT), 88, 89/1B1B, 1B2B, 1B3B, 1B4B, 1B5B, 186, 2, 90/1, 2A, 2B, 2C, 2D, 2E, 2F, 3A, 3B, 3C, 3D, 91/2, 94/1(PT), 97/2A2, 2B, 2C, 3B1B, 3B2B, 3B3B, 3B4B, 3B5B, 3B6, 3B7, 4A, 4B, 4C, 4D, 5A, 5B, 7A, 7B IN NALRAYANPATTI VILLAGE, SURVEY NO. 38, 39(PT), 48/8(PT), 9, 10, 11, 16, 54/1, 2, 3, 4, 8, 10, 11, 12, 13, 15, 17, 21, 22, 23, 24, 25, 26, 27, 55/1, 2(PT), 3, 4, 5, 117/1, 3(PT), 118/1, 2, 3, 119/1, 2, 7, 8, 9, 120/6, 7 IN CHINNASEERAGAPADI VILLAGE, SURVEY NO. 37/2C, 2E, 2F, 40/1N, 2, 3D(PT), 42/5A, 6A, 6B, 6E, 6F, 6I, 6J, 6K, 7, 8A, 9, 10, 11A, 11B, 13 IN VEERAPANDI VILLAGE, VEERAPANDI PANCHAYAT UNION, SALEM TALUK, SALEM DISTRICT, TAMIL NADU UNDER THE CATEGORY OF VIOLATION AS PER THE MOEF & CC NOTIFICATION.

Part-I

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR CONSTRUCTION PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 2) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 3) Examine baseline environmental quality along with projected incremental load due to the project.
- 4) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- 5) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project
- 6) Submit the details of the trees to be felled for the project.
- 7) Submit the present land use and permission required for any conversion such as forest,

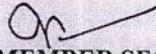



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agriculture etc.

- 8) Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- 9) Ground water classification as per the Central Ground Water Authority.
- 10) Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
- 11) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
- 12) Examine soil characteristics and depth of ground water table for rainwater harvesting.
- 13) Examine details of solid waste generation treatment and its disposal.
- 14) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
- 15) DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
- 16) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
- 17) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- 18) Examine the details of transport of materials for construction which should include source and availability.
- 19) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- 20) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- 21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 22) The cost of the Project (capital cost and recurring cost) as well as the cost towards

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implementation of EMP should be clearly spelt out.

- 23) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".

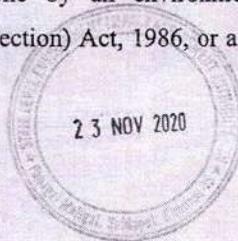
PART-II

Additional TOR specified by the SEAC to deal with the violation aspects of the construction projects

SECTION A

As per the MoEF & CC Notification S.O. 1030 (E) dated: 08.03.2018,

1. "The cases of violations will be appraised by the Expert Appraisal Committee at the Central level or State or Union territory level Expert Appraisal Committee constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can run sustainably under compliance of environmental norms with adequate environmental safeguards, and in case, where the findings of Expert Appraisal Committee for projects under category A or State or Union Territory level Expert Appraisal Committee for projects under category B is negative, closure of the project will be recommended along with other actions under the law.
2. In case, where the findings of the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee on point at sub-paragraph (4) above are affirmative, the projects will be granted the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan and the Expert Appraisal Committee or State or Union territory level Expert Appraisal Committee, will prescribe specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants, and the collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or a environmental laboratory accredited by the




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National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of the Council of Scientific and Industrial Research institution working in the field of environment.”

After the appraisal of the project, the SEAC decided that the Para No.2 stated above is applicable to the project. Hence, the proponent is directed to prepare appropriate reports as contained in the Para 2.

While complying with the specific aspects of the MoEF & CC directions as stated in the Para 2 above, the following steps should be followed:

Step 1: Enumerate the aspects of Violation:

- a) The proponent should enumerate the violations as applicable to the project.
- b) Furnish a description of each violation with quantitative and qualitative data.
- c) Violation categories are to be decided taking into consideration the stage at which the project execution stands.

Step 2: Ecological Damage Assessment:

- a) For each aspect of violation enumerated in step (1), identify the resultant environmental damage that may have been caused.
- b) Furnish a description of the environmental damages with quantitative and qualitative data.

Step 3: Remediation Plan:

- a) For the Environmental damage(s) identified in the step (2) above, prepare the remediation plan for the each or combination of damages.
- b) The remediation plan should essentially consists of problem statement, target to be achieved (quantity), standards, technology/procedure for remediation, equipment and machinery to be used, time schedule and remediation cost(direct and indirect cost, capital as well as O&M costs).

SECTION B

1. Natural resource Augmentation:

- a) The resources that should be considered for augmentation should essentially consist of land, biota, air, water and other resources as applicable.
- b) Proponent may choose one or more of the resource augmentation as applicable and provide a description of the augmentation proposal in detail for each resource.
- c) The proponent should also furnish the cost for each augmentation scheme.

2. Community resource Augmentation:

- a) The proponent should prepare a plan of action for addressing the needs of the community in terms of resources in the sectors of education, health and sports primarily and other such resources as applicable to the community in the vicinity of the project.
- b) The community resource augmentation plan should consist of rehabilitation of houses and people, budget allocation and time schedule for completing the activity.

SECTION C

The proponent should prepare content for the ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation separately in a chapter and include in the EIA / EMP report.

SECTION D

- a) After the appraisal of the EIA / EMP report submitted by the proponent, the SEAC will make a judgement of the quality of the content in the EIA / EMP report specifically with reference to the chapter covering the ecological damage assessment, remediation plan, natural resource augmentation and community resource augmentation.
- b) In the judgement of SEAC, if the quality of the content in the chapter is not satisfactory, the SEAC may direct the proponent to further revise the chapter and resubmit the EIA/EMP report.
- c) If SEAC concludes that the technical part is satisfactory and the costing aspect is not satisfactory then the SEAC may revert to legal provisions, MoEF & CC guidelines and similar expert committee recommendations for finalizing the cost aspects or the SEAC may use its own expertise and experience in finalizing the cost.

SECTION E

The proponent is directed to furnish data as per the CHECKLIST (Enclosure). It will help the SEAC in arriving at the nature of violations, the ecological damage and the associated cost.




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PART III:

DEFICIENCIES TO BE RECTIFIED BEFORE SUBMITTING THE EIA REPORT:

1. The project proponent shall carry out and submit EIA report for their entire campus with layout and necessary documents of village "A" register along with village map and FMB sketch.
2. Land document for all the survey numbers & subdivisions with extent of each subdivision of the survey numbers of the project site shall be tabulated and the photo copy of the land documents shall be submitted along with the EIA report.
3. Details of Rainwater harvesting system proposed should be furnished.
4. A detailed storm water plan to drain out the water (coming into the site during heavy rainy period) from site shall be prepared as per the contour levels of the project site considering the maximum flood occurred in this area and surrounding development, considering the project site located in flood prone area.
5. The project proponent shall furnish the flood and inundation with recommendation certificate obtained from PWD considering maximum flood occurred in the project area and its surrounding.
6. The project Proponent shall strictly follow the guidelines issued by MoEF& CC for 8(b) Townships and Area Development projects for the preparation of EIA report.
7. The project proponent shall obtain the certificate stating that no water body is encroached by this project activity from the competent authority.
8. Water balance shall be furnished as per the MoEF&CC guidelines.
9. Design detail of Sewage Treatment plant along with performances shall be furnished.
10. In addition, the project proponent shall furnish the following:
 - Hazardous waste management plan
 - Design adequacy report for STP & ETP from the reputed Govt. Institutions.
 - Record of bio-medical waste disposal & Hazardous waste Disposal for the existing facility for the last 5years.
 - Land use classification obtained from DTCP for the Survey numbers falls under the project. Further, the project proponent shall submit the planning permission obtained from the DTCP, if any.



- Details of the occupational health checkup carried out for the workers and employees working in the Bio medical waste facility.
11. The proponent shall not use the laundry for discarded linen, mattresses, beddings contaminated with blood fluid and soiled waste. Materials other than the materials listed above can be washed and cleaned in the laundry attached to the hospital.
 12. The proponent should treat the effluent generated from the laboratories, operation theatres and laundries separately and provide the dedicated ETP with separate RO system for the same.
 13. It was also decided to make a site-visit by the sub-committee of SEAC so as to assess the present status of the project site since it is a violation project.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt/ private land, status of is acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest , eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on air, water, land, flora-fauna and nearby population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
- 12) Issues raised during public hearing (if applicable) and response given

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- 13) CSR plan with proposed expenditure.
- 14) Occupational Health Measures
- 15) Post project monitoring plan

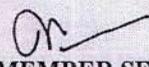
Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Copy of permission related to Port facility, Desalination plant, wind mill /solar power plant from competent Authority.
- d. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- e. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- f. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010 , 28th June 2010 , 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.

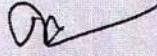
▪ After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

▪ The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.




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- The TORs prescribed shall be **valid for a period of three years** from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August 2017.


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Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, PariveshBhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungampakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
ParyavaranBhavan, CGO Complex, New Delhi 110003
6. Stock File.



Enclosure
CHECKLIST

To be filled in by the project proponent with supporting documents. Furnish reply to each question listed below.

Name of the project:

Project location:

Stage at which the project execution stands:

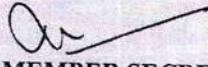
Part - A – Applicable for Pre-construction:

1. Have the constructions of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., been made in the earmarked area only?
2. Have statutory clearances and approvals been obtained?
 - a) Chief Controller of Explosives,
 - b) Fire and Rescue Services Department,
 - c) Civil Aviation Department,
 - d) Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972,
 - e) State / Central Ground Water Authority,
 - f) Coastal Regulatory Zone Authority, Bio-Diversity Act, 2002, Wetland Authority Act & Rules, other statutory and other authorities as applicable to the project been obtained by project proponent from the concerned competent authorities?
3. Have trees been cut? If yes, has the compensation plantation been done, in the ratio of 1: 10?
4. Have the Plastic wastes been segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2016?
5. Has a separate environmental management cell formed with suitable qualified personnel?

Part - B –Pre construction phase:

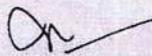
6. Has the approval of the competent authority been obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc before commencement of the work?
7. Have all required sanitary and hygienic measures for the workers were in place before starting construction activities and the same have been maintained throughout the construction phase?




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8. Are the designs of buildings in conformity with the Seismic Zone Classifications?
9. Has the construction of the structures been undertaken as per the plans approved by the concerned local authorities/local administration?
10. Has any construction activity of any kind been taken up in the OSR area?
11. Has the Consent of the local body concerned been obtained for using the treated sewage in the OSR area for gardening purpose?
12. Are the height and coverage of the constructions in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011?
13. Is the basement of the building above the maximum flood level documented by the Water Resource Department, PWD, Government of Tamil Nadu in consultation with the CMDA?
14. Are the pipelines marked with different colors with the following details?
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains, and
 - ix. Rain water harvesting system.,
15. Has a First Aid Room been provided in the project site during the entire construction and operation phases of the project?
16. Has the structural design of the proposed building been vetted by premier academic institutions like Anna University, IIT Madras, etc?
17. Is there any threat to the biodiversity due to the proposed development?
18. Has the present land use surrounding the project site got disturbed at any point of time?
19. Has the existing land use been altered due to the project and is it in consistent with the surroundings?
20. Has the green belt area been planted with indigenous native trees, in adequate numbers and areas?

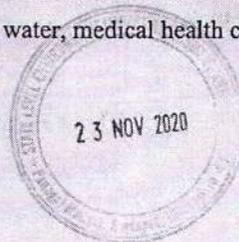



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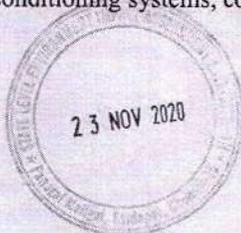
21. Have the natural vegetation listed particularly the tress, been removed during the construction phase? Was there disturbance to the aquatic eco-system within and outside the area?
22. Did the construction activities of the site adhere to all environmental and ecological standards and safeguards?
23. Have the rain water harvesting system (storage + recharge pits) been designed as per the Rain water harvesting and conservation manual of CPWD?
24. Has the land earmarked for OSR been identified, earmarked in coordination with CMDA adjacent to the entry or exit and it has been fenced?
25. Does storm water generated within the premises find access to any water bodies directly/indirectly?
26. Are proper Fire fighting plan and disaster management plan in place?
27. Does the building spoil the green views and aesthetics of surroundings and does it provide enough clean air space?
28. Are the DG Sets and STP located away from the boundary of the project site to ensure minimal disturbance to the neighbours?

Part - C – Construction phase:

29. Have all the labourers engaged for construction been screened for health and adequately treated before and during their employment on the work at the site?
30. Were Personnel working in dusty areas given protective respiratory devices and provided with adequate training and information on safety and health aspects? Have Occupational health surveillance program of the workers been undertaken periodically to observe any contradictions due to exposure to dust?
31. Have Periodical medical examination of the workers engaged in the project been carried out and records maintained?
32. Water Supply:
 - i) If water requirement during construction phase was met from ground water source, then approval of the PWD Department of water resources is necessary. Was it obtained?
 - ii) Was provision made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc?



- iii) Was adequate drinking water and sanitary facilities provided for construction workers at the site? Was the treatment and disposal of waste water through dispersion trench after treatment through septic tank? The MSW generated disposed through Local Body?
 - iv) Was water demand during construction reduced by use of pre-mixed concrete, curing agents and other best practices prevalent?
 - v) Are the fixtures for showers, toilet flushing and drinking water of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control?
33. Solid Waste Management:
- i) Was the solid waste in the form of excavated earth excluding the top soil generated from the project activity scientifically utilized for construction of approach roads and peripheral roads?
34. Top Soil Management:
- i) Was the top soil excavated during construction activities stored for use in horticulture/ landscape development within the project site?
35. Did disposal of construction debris during construction phase affect the neighboring communities and was it disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people? Was the construction and demolition waste managed as per Construction & Demolition Waste Management Rules, 2016?
36. Did Construction spoils, including bituminous materials and other hazardous materials, watercourses? Was the dump sites for such materials secured so that they should not leach into the adjacent land/ lake/ stream etc?
37. Diesel Generator sets:
- i) For the diesel generator used during construction phase, was the air and noise emission in conformity to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon?
 - ii) Was the diesel required for operating stand by DG sets stored in underground tanks fulfilling the safety norms? Was clearance from Chief Controller of Explosives was taken?
 - iii) Are the acoustic enclosures installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc?




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38. Air & Noise Pollution Control:

- i) Were vehicles hired for bringing construction materials to the site in good condition and conformed to air and noise emission standards, prescribed by TNPCB/CPCB? Were the vehicles operated only during non-peak hours?
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Was the Incremental pollution loads on the ambient air and noise quality closely monitored during the construction phase? Was any pollution abatement measures implemented?
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Is parking fully internalized and no public space utilized? Is Parking plan as per CMDA norms?
- iv) Do the buildings have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation?

39. Building material:

- i) Were Fly-ash blocks used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009?
- ii) Was Ready-mix concrete used in building construction and necessary cube-tests conducted to ascertain their quality?
- iii) Is the use of glass reduced up to 40% to reduce the electricity consumption and load on air conditioning?

40. Storm Water Drainage:

Is Storm water management around the site and on site established by following the guidelines laid down by the storm water manual?

41. Are the following Energy Conservation Measures been implemented?

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.



- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

42. Fire Safety:

- i) Are adequate fire protection equipments and rescue arrangements in place as per the prescribed standards?
- ii) Is proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency in place?

43. Green Belt Development:

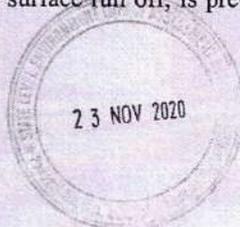
- i) Has the Project Proponent planted tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed?

44. Sewage Treatment Plant:

- i) Is the Sewage Treatment Plant (STP) installed certified by an independent expert/reputed Academic institutions for its adequacy?

45. Rain Water Harvesting:

- i) Is roof rain water collected from the covered roof of the buildings, etc harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water is reused?
- ii) Is Rain water harvesting for surface run-off implemented as per plan? Before recharging the surface run off, is pre-treatment planned with screens, settlers etc




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done to remove suspended matter, oil and grease, etc? Are adequate number of bore wells / percolation pits/ as provided?

iii) Is the roof rain water collected and stored in the sumps proposed to be treated before water is put to any beneficial use?

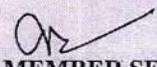
46. Building Safety:

i) Is lightning arrester properly designed and installed at top of the building and where ever is necessary?

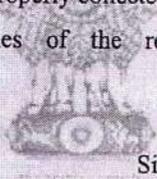
Part – D Operation Phase

1. Has the "Consent to Operate" been obtained from the Tamil Nadu Pollution Control Board before the start of the operation of the project?
2. Is the Proponent responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years?
3. Is the ground water level and its quality monitored and recorded regularly in consultation with Ground Water Authority?
4. Is treated effluent emanating from STP recycled / reused to the maximum extent possible? Does the treated sewage conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use? Are necessary measures in place to mitigate the odour and mosquito problem from STP?
5. Is the STP continuously operated by providing stand by DG set in case of power failure?
6. Is the treated sewage used for green belt development/ avenue plantation without causing pollution?
7. Are adequate measures being taken to prevent odour emanating from solid waste processing plant and STP?
8. Is regular monitoring done regarding operation and maintenance of STP, reuse and disposal of untreated sewage and effluent, swimming pool, Solid waste Management?
9. Have any CSR / CER activities been carried out?
10. Is organic waste convertor proposed for managing the municipal solid waste (Organic components) in place? If yes, is care taken to operate and maintain the OWC such a way that there is no problem to the nearby residents?
11. Is the Municipal solid waste generated collected, segregated and disposed as per Solid Waste Management Rules, 2016




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12. Is the e - waste generated collected and disposed to a nearby authorized e-waste centre as per E- waste (Management& Handling), Rules 2016?
13. Is the height of stack of DG sets equal to the height needed as per CPCB norms?
14. Is the noise level maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time?
15. Is spent oil from D.G sets stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous& other Wastes (Management & Transboundary Movement) Rules 2016?
16. Is the storm water drain provided at the project site maintained without choking or without causing stagnation? Is the storm water properly disposed off in the natural drainage / channels without disrupting the adjacent public?
17. Are the used CFLs and TFLs properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination?

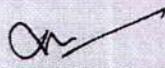


Signature:

Name of the proponent:

Date:

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Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE (EC)

Letter No. SEIAA-TN/F.No.7143/EC/8(a)/760/2021 dated: 27.04.2021

To,

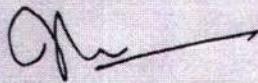
M/s. Annapoorana Medical College & Hospital
Sankari Main Road (NH-47)
Veerapandi Union
Salem - 636308

Sir,

Sub: SEIAA, TN - Environmental Clearance under violation notification for the Expansion of Existing Medical College and Hospital by M/s. Annapoorana Medical College & Hospital at S.F. Nos. 37/5, 37/6, 38/2, 38/3, 38/4(P), 38/5, 38/6, 38/7, 38/9, 38/10, 38/11, 38/12, 38/13, 38/14, 38/15, 38/16, 38/17, 38/18, 38/19, 38/20, 38/21, 38/22, 38/23, 38/24, 38/25, 39/2, 39/3, 39/4A, 39/4B, 39/6, 39/7, 39/8, 39/9, 39/10, 39/11, 39/12, 40/2, 40/3, 40/4 at Kombadi Patti Village, S. No. 1/1A, 1/1B, 1/2, 1/3A, 1/3B, 1/4A, 1/4B, 1/4C, 1/4D, 1/4E, 1/5, 1/6A, 1/6B, 1/7, 1/8A, 1/8B, 1/8C, 2/2, 2/3C, 2/3D, 2/3E, 2/3F, 2/7 at Rakkipatti Village S. No. 10/1, 10/3A, 10/4A, 10/5A, 10/6 at Kadathru Agraharam Village, Salem Taluk, Salem District, Tamil Nadu - Category – “B2” and Schedule S. No. 8(a) - Issued - Regarding.

- Ref: 1. MoEF & CC Notification S.O.804 (E) dated 14.03.2017
2. MoEF & CC Notification S.O.1030 (E) dated 08.03.2018.
3. Proponent application submitted to MoEF & CC for ToR under Violation Dated 13.09.2017
4. Proponent application submitted to SEIAA-TN for ToR under Violation dated




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25.09.2019

5. ToR issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.7143/Violation/ToR-666/2019 dated: 06.11.2019
6. Proponent Submitted EIA report to SEIAA-TN on 12.09.2019
7. Minutes of the 143rd SEAC Meeting held on 03.02.2020
8. Minutes of the 153rd SEAC Meeting held on 04.06.2020
9. Minutes of the 382nd SEIAA meeting held on 23.06.2020
10. Lr.No.SEIAA-TN/F.No.7143/2017 dated: 20.07.2020
11. Proponent reply dated: 10.08.2020 & 29.03.2021
12. Minutes of the 438th SEIAA meeting held on 15.04.2021

1.0 This has reference to your application 6th cited, wherein you have submitted proposal for obtaining Environmental Clearance for Existing Medical College and Hospital by M/s Annapoorana Medical College & Hospital under Category B2 and Schedule S.No. 8(a) under the Environment Impact Assessment Notification, 2006, and the notification S.O.804 (E) dated 14.03.2017, S.O.1030 (E) dated 08.03.2018 as amended of the Ministry of Environment, Forests and Climate Change, Government of India, New Delhi.

The Competent Authority and Authorized signatory has furnished detailed information in Form 1 and Form 1A and liquidate enclosures are as Annexures:

2.0 Project Details

PROJECT DETAILS		
Sl. No	Description	Details
1)	Name of the Project proponent and address	M/s. Annapoorana Medical College & Hospital Sankari Main Road (NH-47) Veerapandi Union Salem - 636308
2)	Proposed Activity	Existing Medical College and Hospital by M/s Annapoorana Medical College & Hospital



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3)	Schedule No.	8(a)
4)	Project Location	
	i)Survey No	37/5, 37/6, 38/2, 38/3, 38/4(P), 38/5, 38/6, 38/7, 38/9, 38/10, 38/11, 38/12, 38/13, 38/14, 38/15, 38/16, 38/17, 38/18, 38/19, 38/20, 38/21, 38/22, 38/23, 38/24, 38/25, 39/2, 39/3, 39/4A, 39/4B, 39/6, 39/7, 39/8, 39/9, 39/10, 39/11, 39/12, 40/2, 40/3, 40/4 at Kombadi Patti Village, S. No. 1/1A, 1/1B, 1/2, 1/3A, 1/3B, 1/4A, 1/4B, 1/4C, 1/4D, 1/4E, 1/5, 1/6A, 1/6B, 1/7, 1/8A, 1/8B, 1/8C, 2/2, 2/3C, 2/3D, 2/3E, 2/3F, 2/7 at Rakkipatti Village S. No. 10/1, 10/3A, 10/4A, 10/5A, 10/6 at Kadathru Agraharam Village
	ii)Revenue Village	Kombadi Patti Village, Rakkipatti Village & KadathruAgraharam Village
	iii)Taluk	Salem
	iv)District	Salem
	v) Site Coordinates	11°34'37.44"N, 78°2'13.81"E
5)	Area of the Land	156533.05Sqm
6)	Built up Area	103374.17 Sqm
7)	Brief description of the project	Medical College (SF + GF + 3), Hospital block (SF + GF + 4, with 730 beds & 1000 No/day of out patients), Boys Hostel (GF+3), Girls Hostel (GF+3), Auditorium (Ground Floor), Animal House (Ground Floor), Mortuary (Ground Floor) and Staff Quarters (G+1, 64 Houses).
9)	Parking area	9598.4Sqm
10)	Green Belt	24106.09sqm
11)	UTILITIES-WATER	
	Total Water Requirement	555 kLD
	Total Fresh Water Requirements	405 kLD




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	a)Source from where the water is proposed to be drawn	Local body in Veerapandi Panchayath Union
	ii) Toilet Flushing(Recycled Water)	150 kLD
	ii) Green belt development (Recycled Water)	84 kLD
	iii) HVAC(Recycled Water)	162 kLD
	iv) OSR(Recycled Water)	55 kLD
12)	Waste Water	
	i)Sewage	Quantity of sewage generated : 495 kLD Quantity of Effluent generated : 5 kLD
	ii) Details of Treatment	<u>STP : 500 KLD Components:-</u> i) Collection Tank ii) Aeration Tank iii) Settling Tank iv) Filter Feed Tank v) Pressure Sand Filter vi) Activated Carbon Filter vii) Treated Water Tank <u>ETP : 5 KLD Components:-</u> i. Equalization Tank ii. Primary Settling Tank iii. Aeration Tank iv. Secondary Settling Tank v. Filter Feed Tank vi. Pressure Sand Filter vii. Activated Carbon Filter viii. Clear Water Tank ix. RO
	iii) Treated Sewage & Mode of Disposal with quantity	Treated water Toilet flushing-150kLD Green belt-84kLD HVAC-162kLD OSR-55kLD
13)	SOLID WASTE	
	i) Bio degradable – 943.8Kg/day	Biogas plant
	ii) Non Bio degradable – 629.2Kg	Authorized recyclers

27 APR 2021

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	/day	
	iii) Bio medical waste- 273.75Kg/day	Disposed through Ramky Enviro Engineers.
	iii) STP Sludge – 50 Kg /day	Will be used as a manure for green belt development
14)	POWER REQUIREMENT	
	i) Power requirement	600 KVA from TANGEDCO
	ii) D.G. Set	250 kVA – 3 Nos. 82.5 kVA – 1 No.
	iii) Height of Stack above the tallest Building	Adequate stack of CPCB norms
15)	Project Cost	Rs. 118.41 Crores
16)	EMP Cost	For Operation Phase: Capital cost-215.74 Lakhs. Operational Cost-38.42 Lakhs

The proponent has furnished affidavit in One Hundred Rupees stamp paper attested by the Notary stating that

I, Dr. P..Shanmugam., the Dean, representing **Annapoorna Medical College & Hospital** Sankari main Road, (NH 47), Veerapandi Union, Salem – 636 308, have constructed Medical College & Hospital building, Annapoorna Medical College & Hospital, an application submitted by us seeking Environmental Clearance under the EIA Notification, 2006 is under scrutiny in the Authority. I am furnishing the following undertaking to the Authority.

1. The enclosed photograph of the project site has been taken on day of 11th June of the year 2020. This photograph has been attested by me, counter-signed by the Environment Consultant engaged for the project under appraisal and notarized by an approved Notary Public. It truly depicts the status of the site as on this day.
2. We commit to SEIAA that the total fresh water requirement for our proposed project is 405 KLD and it will be met through TWAD Board, We had applied for the Water requirements and we assure that the required permission from the competent Authority for supply of fresh water for entire period of operation will be obtained.
3. The Total quantity of Treated wastewater generated from the site is classified as Sewage Waste and Effluent Waste. The total Sewage generation is 495KLD, the



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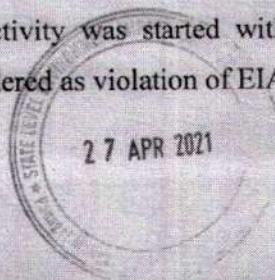
same will be treated in Sewage Treatment Plant and the treated waste water is 446 KLD. From the treated waste water 150 KLD will be utilized for toilet flushing, 157 KLD used for HVAC, 84 KLD for greenbelt development and 55 KLD will be used for OSR area. (The treated water used for greenbelt development inside the project premises will not pollute the soil/ground water/adjacent canals/lakes/ponds etc).

The Effluent waste generation from the site will be 5 KLD which will be treated in ETP and disinfected and used for HVAC.

4. Total Solid waste generated from the institute is 1846.75Kg /day; the Solid waste generation has been projected as 943.8 Kgs/day of Bio Degradable waste, which shall be treated in Biogas plant, 629.2 Kgs/day of non-Bio degradable waste which will be disposed through Authorized recyclers, Bio-Medical Waste 273.75 Kgs/day disposed to Common Bio-Medical waste treatment facility, STP Sludge of 50 kgs/day will be used as Manure for in house gardening.
5. We submit that as per the EIA notification on the regularization of violation cases, we have completed the EIA study for project site area of Medical College & Hospital.
6. We assure we are liable for the operation and maintenance of STP from the date of operation of the project.
7. We also assure that the storm water drain would not carry any untreated (or) treated sewage.
8. We also assure that our proposed site does not encroach any water bodies such as rivers, canals, nallas, lakes, ponds, tanks, etc., from its original boundary.
9. We assure that earmarked greenbelt area along the periphery of the site with dimension and GPS coordinates for the greenbelt area and the same is included in the layout plan.

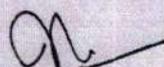
3.0 Project Appraisal and Environment Clearance

- i. The project activity is covered in 8(b) of the Schedule and is of B2 category. It does not require Public Consultation as per Para 7 III Stage (3) (i) (d) of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, EIA Report, Annexures and the additional clarifications furnished by the proponent, it was found from the photographs furnished by the proponent which shows that the construction activity was started without prior Environmental Clearance. Hence it was considered as violation of EIA Notification, 2006.



- ii. As per the MoEF & CC Notification dated: 14.03.2017, stated that the cases of violation will be dealt strictly as per the procedures specified in the following manner
- “In case the project or activities requiring prior EC under EIA Notification, 2006 from the concerned regulatory authority are brought for Environmental Clearance after starting the construction work or have undertaken expansion, modernization and change in product mix without prior EC, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted EC by the SEIAA shall be appraised for grant of EC only by the EAC and Environmental Clearance will be granted at Central level only”. Accordingly, the proponent was addressed to submit the proposal to MoEF & CC for EC under violation category.
- iii. Subsequently, MoEF&CC issued another notification S.O.1030 (E) dated 08.03.2018, “the cases of violations projects or activities covered under category A of the Schedule to the EIA Notification, 2006, including expansion and modernization of existing projects or activities and change in product mix, shall be appraised for grant of Environmental Clearance by the EAC in the Ministry and the Environmental Clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986”.
- iv. Then, the proponent has filed the application to MoEF &CC on 13.09.2017. The proponent application submitted to SEIAA-TN for Terms of reference (under violation) on 25.09.2019.
- v. The SEIAA-TN was issued Terms of Reference Lr.No.SEIAA-TN/F.No.7143/Violation/ToR- 666/2019 dated: 06.11.2019
- vi. The proponent submitted the EIA report to SEIAA-TN dated: 12.12.2019 for the consideration of EC under violation notification.
- vii. The proposal was placed in the 143rd & 153rd SEAC meeting held on 03.02.2020 & 04.06.2020




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The technical team inspected the project site on 15.12.2019. The EIA Report was placed before the 143rd SEAC meeting held on 03.02.2020.

Based on the inspection report and the violation notification, the SEAC classified the level of damages by the following criteria:

1. Low level Ecological damage:
 - a. Only procedural violations (started the construction at site without obtaining EC)
2. Medium level Ecological damage:
 - a. Procedural violations (started the construction at site without obtaining EC)
 - b. Infrastructural violation such as deviation from CMDA/local body approval.
 - c. Non operation of the project (not occupied).
3. High level Ecological damage:
 - a. Procedural violations (started the construction at site without obtaining EC)
 - b. Infrastructural violation such as deviation from CMDA/local body approval.
 - c. Under Operation (occupied).

As per the OM of MoEF & CC dated: 01.05.2018, the SEAC deliberated the fund allocation for Corporate Environment Responsibility which shall be to a maximum of 2% of the project cost.

In view of the above and based on the inspection report & the Ecological damage, remediation plan and natural & community resource augmentation plan furnished by the proponent, the SEAC decided the fund allocation for Ecological remediation, natural resource augmentation & community resource augmentation and penalty by following the below mentioned criteria.

Level of damages	Ecological remediation cost (% of project cost)	natural resource augmentation cost (% of project cost)	community resource augmentation cost (% of project cost)	CER (% of project cost)	Total (% of project cost)



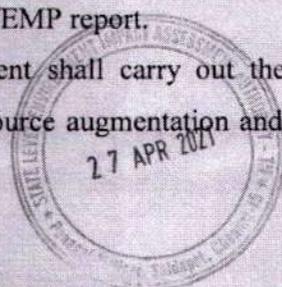
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Low level Ecological damage	0.25	0.10	0.15	0.25	0.75
Medium level Ecological damage	0.35	0.15	0.25	0.5	1.25
High level Ecological damage	0.50	0.20	0.30	1.00	2.00

The project cost of this proposal under violation is Rs.11841 Lakhs.

The Committee observes that the project of M/s Annapoorana Medical College & Hospital at Survey Numbers 37/5, 37/6, 38/2, 38/3, 38/4(part), 38/5, 38/6, 38/7, 38/9, 38/10, 38/11, 38/12, 38/13, 38/14, 38/15, 38/16, 38/17, 38/18, 38/19, 38/20, 38/21, 38/22, 38/23, 38/24, 38/25, 39/2, 39/3, 39/4A, 39/4B, 39/6, 39/7, 39/8, 39/9, 39/10, 39/11, 39/12, 40/2, 40/3, 40/4, at Kombadi Patti village S. No. 1/1A, 1/1B, 1/2, 1/3A, 1/3B, 1/4A, 1/4B, 1/4C, 1/4D, 1/4E, 1/5, 1/6A, 1/6B, 1/7, 1/8A, 1/8B, 1/8C, 2/2, 2/3C, 2/3D, 2/3E, 2/3F, 2/7 at Rakkipatti Village S. No. 10/1, 10/3A, 10/4A, 10/5A, 10/6 at KadathruAgraharam Village, Salem Taluk, Salem District For Environmental Clearance under violation comes under the "High level Ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of post construction EC subject to the following conditions in addition to the normal conditions:

1. The amount prescribed for Ecological remediation(Rs. 59.21 lakhs), natural resource augmentation(Rs. 23.68 lakhs) & community resource augmentation (Rs. 35.52 lakhs), totallingRs. 118.41 lakhs shall be remitted in the form of bank guarantee to Tamil Nadu Pollution Control board, before obtaining Environmental Clearance and submit the acknowledgement of the same to SEIAA-TN. The funds should be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
2. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation



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within a period of six months. If not the bank guarantee will be forfeited to TNPCB without further notice.

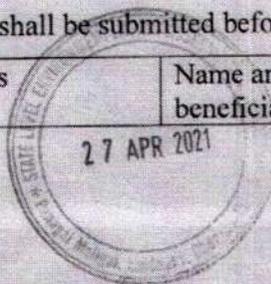
3. Regarding CER the proponent has submitted the details activities as below which are already completed and same was authorized by the Auditor. Further the proponent has requested to consider the same for the CER to be remitted before the issue of EC. The proponent has also requested the SEIAA to insist the remaining CER amount to be spent nearby Government schools namely Panchayath Union Government Middle School at Rakkipatti Village, &Kombaimpatti village, Government Girls Higher secondary School, VeeraganurVilage at Salem District for providing infrastructure for Toilet facilities& Drinking water facilities and water bodies namely for strengthening of bunds and tree plantation as per the OM of MoEF&CC dated 01.05.2018. Expenses towards the activities specified therein, in aggregate during the financial years from 2015-16 to 2019-20;

Particulars	Rs. in lakhs
Erection of streetlights	2.90
Construction of toilets	3.80
Drinking water storage tank arrangements and maintenance of Government Schools	5.30
Cleaning and desilting of water bodies	52.00
Maintenance of religious places	0.70
Planting saplings	2.50
Traffic barricades	11.00
Total	78.20

From the above the SEAC has decided to consider the activities of Drinking water storage tank arrangements and maintenance of Government Schools and Cleaning & desalting water bodies as CER activities. The total amount spent for the said activities is 57.3 Lakhs .

The amount specified as CER (Rs.61.11 Lakhs) shall be remitted in the form of DD to the beneficiary before issue of EC for the following activities. A copy of receipt from the beneficiary shall be submitted before issue of EC.

Sl.No	Activities	Name and address of the beneficiary	Amount in lakhs




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a)	Providing infrastructure facility for Drinking water and Toilet facility	(i) Panchayath Union Government Middle School at Rakkipatti Village and Kombaimpatti village, Salem District	10.00
		(ii) Panchayath Union Government Middle School at Kombaimpattivillage, Salem District	10.00
		(iii) Government Girls Higher secondary School, Veeraganur Village at Salem District	10.00
b)	strengthening of bunds and tree plantation around the lake Rakkipatti Village in consolation with competent Authority	Lake at Rakkipatti Village, Salem District	30.11

4. The proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
5. The proponent shall operate the ETP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated effluent.
6. The proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieves the standards prescribed by the TNPCB.
7. The project Proponent shall operate Bio Methanation plant efficiently and continuously for the disposal of the Organic waste generated from the campus and Non-Bio degradable waste to be regularly collected and disposed through TNPCB authorized recycler.
8. The proponent shall continuously collect the Biomedical waste and same should be disposed through the Common TSDF for Biomedical waste disposal as per the Bio Medical waste management Rules 2016.
9. The proponent shall collect & dispose the hazardous waste through TNPC Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Transboundary Movement), Rules 2016.
10. The proponent shall collect and dispose the E-Waste through TNPC Authorized vendors/recycler as per the E-Waste Management Rules 2016.
11. Necessary permission shall be obtained from the competent authority for the drawl / outsourcing of fresh water before obtaining consent from TNPCB.



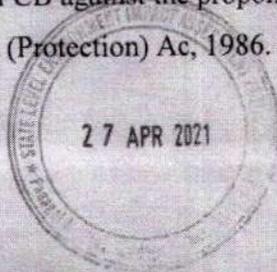

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12. All the mitigation measures committed by the proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
13. Solar energy should be at least 10% of total energy utilization. Application of solar energy should be utilized maximum for illumination of common areas, street lighting etc.,
14. The project proponent has to provide separate standby D.G set for the STP proposed for the continuous operation of the STP in case of power failure.
15. No waste of any type to be disposed of in any watercourse including drains, canals and the surrounding environment.
16. The proponent shall submit the proof for the credible action taken by the state Government/TNPCB against the proponent under the provisions of section 19 of the Environment (Protection) Act, 1986 before placing the subject to SEIAA.

As per the MoEF & CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited prior to the grant of environmental clearance".

The proposal was placed in 382nd Authority meeting held on 23.06.2020. After detailed discussion and as per the recommendation of SEAC, the Authority decided to request the following details from the project proponent.

1. The project proponent has to remit Rs.61.10 lakhs under CER to EMAT, Department of Environment in the form of DD & furnish the acknowledgement.
2. The project proponent has to remit Rs.118.41 lakhs in the form of Bank Guarantee to TNPCB and submit the acknowledgement of the same to SEIAA-TN.
3. The MS/SEIAA shall submit the proof of credible action taken by the state Government/TNPCB against the proponent under the provisions of section 19 of the Environment (Protection) Act, 1986.




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The Authority decided to request the MS/SEIAA to furnish the details in ensuing meeting to consider EC.

The project proponent vide its letter Ref.:157/AMCH/A1/2020 dated 07.08.2020 received on 10.08.2020 has furnished the copy of the acknowledgement towards submission of Rs.61.10 lakhs under CER to EMAT, Department of Environment in the form of DD(DD.No.503391, ICICI Bank, Veerapandi Branch dated 05.08.2020) and copy of the acknowledgement towards submission of Bank Guarantee for Rs.118.41 lakhs (BG No.6119NDDG00000921, ICICI Bank dated 06.08.2020, towards remediation plan and Natural and Community Resource Augmentation Plan as indicated in the EIA/EMP report to the office of DEE/TNPCB/Salem.

The project proponent vide its letter dated 07.08.2020 has reported that the credible action was initiated by TNPCB by filing case in the court of No.19-Judicial Magistrate, Salem vide Registration No.66/2021 dated 15.02.2021(CNR No.TNSA-040006162021).

The subject was placed before the 438th Authority meeting held on 15.04.2021. After detailed discussion, the Authority noted as follows.

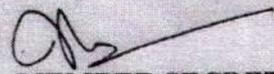
1. In the 153rdSEAC meeting held on 04.06.2020, the SEAC recommended the proposal to SEIAA for grant of post construction Environmental Clearance subject to the following conditions among others.
 - a. The amount prescribed for Ecological remediation (Rs. 59.21 lakhs), natural resource augmentation (Rs.23.68lakhs) & community resource augmentation (Rs. 35.52 lakhs), totaling Rs. 118.41 lakhs shall be remitted in the form of bank guarantee to Tamil Nadu Pollution Control board, before obtaining Environmental Clearance and submit the acknowledgement of the same to SEIAA-TN. The funds should be utilized for the remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.
 - b. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not the bank guarantee will be forfeited to TNPCB without further notice.



- c. The amount specified as CER (Rs.61.11 Lakhs) shall be remitted in the form of DD to the beneficiary before issue of Environmental Clearance for the activities as proposed. A copy of receipt from the beneficiary shall be submitted before issue of Environmental Clearance.
 - d. The proponent shall submit the proof for the credible action taken by the state Government/TNPCB against the proponent under the provisions of section 19 of the Environment (Protection) Act, 1986 before placing the subject to SEIAA.
2. In the 382nd Authority meeting held on 23.06.2020, the Authority requested the MS/SEIAA to obtain the compliance report from the project proponent for the above SEAC recommendations and place the details in ensuing meeting to consider EC.
 3. The project proponent vide its letter Ref.:157/AMCH/A1/2020 dated 07.08.2020 has furnished the following.
 - a. Copy of the acknowledgement towards submission of Rs.61.10 lakhs under CER to EMAT, Department of Environment in the form of DD (DD.No.503391, ICCI Bank, Veerapandi Branch dated 05.08.2020).
 - b. Copy of the acknowledgement towards submission of Bank Guarantee for Rs.118.41 lakhs (BG No.6119NDDG00000921, ICCI Bank dated 06.08.2020, towards remediation plan and Natural and Community Resource Augmentation Plan as indicated in the EIA/EMP report to the office of DEE/TNPCB/Salem.
 4. The project proponent vide its letter dated 07.08.2020 has reported that the credible action was initiated by TNPCB by filing case in the court of No.19-Judicial Magistrate, Salem vide Registration No.66/2021 dated 15.02.2021(CNR No.TNSA-040006162021).

In view of the above, the Authority unanimously accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following conditions.




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1. The project proponent shall carry out the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of six months. If not the bank guarantee will be forfeited to TNPCB without further notice.

Part A: Common conditions applicable for Pre-Operation and Operational Phases

Part B: Conditions for Pre-Operation Phase.

Part - C - Specific Conditions – Construction phase

Part – D - Specific Conditions – Operational Phase/Post constructional Phase / Entire life of the project.

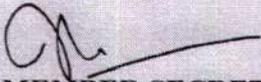
Validity:

The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for Seven years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:

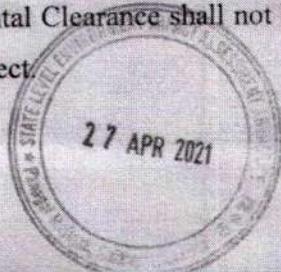
Part - A – Common conditions applicable for Pre-construction, Construction and Operational Phases:

1. Any appeal against this Environmental Clearance shall be with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
2. The construction of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., should be made in the earmarked area only. In any case, the location of these utilities should not be changed later on.
3. The Environmental safeguards contained in the application of the proponent /mentioned during the presentation before the State Level Environment Impact Assessment Authority / State Level Expert Appraisal Committee should be implemented in the letter and spirit.
4. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone



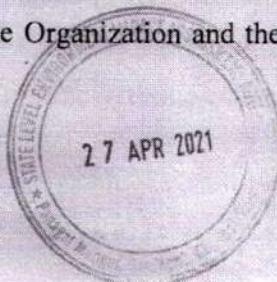

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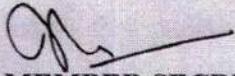
- Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
5. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.
 6. A proper record showing compliance of all the conditions of Environmental Clearance shall be maintained and made available at all the times.
 7. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Chennai by e-mail.
 8. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
 9. "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu.
 10. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
 11. The conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.
 12. The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.




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13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
14. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.
15. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
16. The Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
18. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
19. Where the trees need to be cut, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) should be done with the obligation to continue maintenance.
20. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive who will report directly to the Head of the Organization and the shortfall shall be strictly reviewed and addressed.

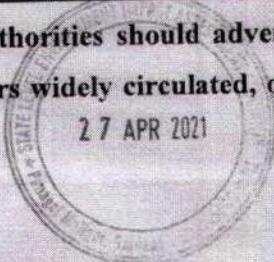


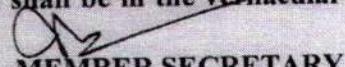

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21. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
22. Trees, herbs and shrubs listed should not be disturbed during any phase of the project.
23. Necessary permission should be obtained from PWD/Wetland Authority, Tamil Nadu before commencement of the project.
24. The EMP cost shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually
25. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986
26. The proponent shall furnish the permission/ NOC of water supply from the competent authority before obtaining CTO from TNPCB.
27. The Project Proponent has to provide rain water harvesting 48 pits and the rainwater collection sump of capacity 100KL in order to recover and reuse the rain water during normal rains as reported
28. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.
29. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained before starting the operation, if the project site is located within 10KM from National Park and Sanctuaries.
30. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

Part - B – Specific Conditions – Pre construction phase:

1. The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular



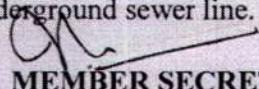

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language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.

2. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
3. **A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.**
4. The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including protection measures from lightning etc before commencement of the work.
5. All required sanitary and hygienic measures for the workers should be in place before starting construction activities and they have to be maintained throughout the construction phase.
6. Design of buildings should be in conformity with the Seismic Zone Classifications.
7. The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
8. No construction activity of any kind shall be taken up in the OSR area.
9. Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB.
10. The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
11. The basement of the building shall be above the maximum flood level documented by the Water Resource Department, PWD, Government of Tamil Nadu in consultation with the CMDA.
12. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details

- i. Location of STP, compost system, underground sewer line.

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- ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains, and
 - ix. Rain water harvesting system, etc., and it shall be made available to the owners
13. A First Aid Room shall be provided in the project site during the entire construction and operation phases of the project.
14. The structural design of the proposed building must be vetted by premier academic institutions like Anna University, IIT Madras, etc., and the fact shall be informed to SEIAA.
15. There shall not be any threat to the biodiversity due to the proposed development.
16. The present land use surrounding the project site shall not be disturbed at any point of time.
17. The green belt area shall be planted with indigenous native trees.
18. Natural vegetation listed particularly the trees shall not be removed during the construction/operation phase. In case any trees are likely to be disturbed, shall be replanted.
19. During the construction and operation phase, there should be no disturbance to the aquatic eco-system within and outside the area.
20. The Provisions of Forest conservation Act 1980, Wild Life Protection Act 1972 & Bio diversity Act 2002 should not be violated.
21. There should be Fire fighting plan and all required safety plan.
22. Regular fire drills should be held to create awareness among owners/ residents.




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Part - C - Specific Conditions – Construction phase:**1. Construction Schedule:**

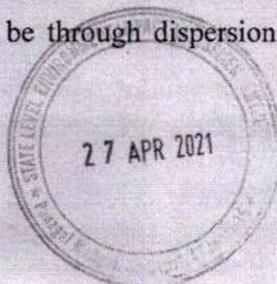
- i) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.

2. Labour Welfare:

- i) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contradictions due to exposure to dust and take corrective measures, if needed.
- iii) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

3. Water Supply:

- i) The entire water requirement during construction phase may be met from ground water source from the source with approval of the PWD Department of water resources/ may be out sourced.
- ii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic



tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.

- iv) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- v) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.

4. Solid Waste Management:

- i) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.

5. Top Soil Management:

- i) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.

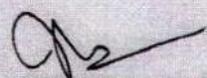
6. Construction Debris disposal:

- i) Disposal of construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people. The construction and demolition waste shall be managed as per Construction & Demolition Waste Management Rules, 2016.
- ii) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

7. Diesel Generator sets:

- i) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.




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- ii) The diesel required for operating stand by DG sets shall be stored in underground tanks fulfilling the safety norms and if required, clearance from Chief Controller of Explosives shall be taken.
- iii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc.

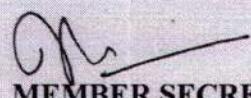
8. Air & Noise Pollution Control:

- i) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per CMDA norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- iv) The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation.
- v) The background noise levels prevailing at the site already exceeds permissible noise levels. Hence, the proponent should develop thick greeneries all around the project boundary in order to contain the noise levels.

9. Building material:

- i) Fly-ash blocks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009.




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- ii) Ready-mix concrete shall alone be used in building construction and necessary cube-tests should be conducted to ascertain their quality.
- iii) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.

10. Storm Water Drainage:

- i) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.

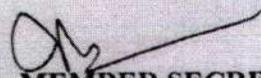
11. Energy Conservation Measures:

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

12. Fire Safety:

- i) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.




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- ii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.

13. Green Belt Development:

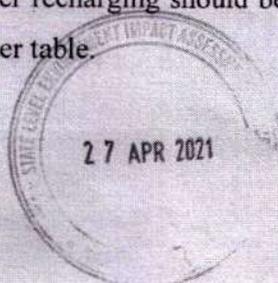
- i) The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed.
- ii) The project proponent has to develop thick greeneries all round the project boundary in order to contain the noise levels.

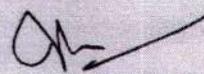
14. Sewage Treatment Plant:

- i) The Sewage Treatment Plant (STP) & Effluent Treatment plant (ETP) installed should be certified by an independent expert/ reputed Academic institutions for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Explore the less power consuming systems viz baffle reactor, etc., for the treatment of sewage.
- ii) The Proponent shall install STP & ETP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.

15. Rain Water Harvesting:

- i) The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- ii) Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc. The Proponent shall provide adequate number of bore wells / percolation pits/ etc. as committed. The bore wells / percolation pits/ etc. for rainwater recharging should be kept at least 5 mts. above the highest ground water table.



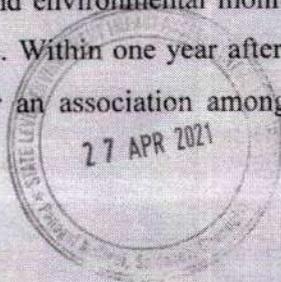

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16. Building Safety:

- i) Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.
- ii) The operation of demolition of the existing building should be carried out only during day time with adequate measures to contain the noise and dust in a way that it does not affect the residents who are living very close (at about 20m from the project site).

Part – D - Specific Conditions – Operational Phase/Post constructional phase/Entire life of the project:

1. There should be Fire fighting plan and all required safety plan.
2. Regular fire drills should be held to create awareness among owners/ residents.
3. The building should not spoil the green views and aesthetics of surroundings and should provide enough clean air space.
4. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
5. The Project proponent shall get due permission from the wetland Authority before the commencement of the work.
6. The project activities should in no way disturb the manmade structures
7. The Proponent shall do afforestation/ restoration programme contemplated to strengthen the open spaces shall preferably include native species along with the financial forecast for planting and maintenance for 5 years.
8. "Consent to Operate" should be obtained from the Tamil Nadu pollution Control Board before the start of the operation of the project and copy shall be submitted to the SEIAA-TN.
9. The ground water shall be drawn only after obtaining necessary permission from the Competent Authority.
10. Ground water quality to be checked for portability and if necessary RO plant shall be provided.
11. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take



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- responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
12. The ground water level and its quality should be monitored and recorded regularly in consultation with Ground Water Authority.
 13. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP.
 14. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
 15. It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc
 16. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
 17. The e - waste generated should be collected and disposed to a nearby authorized e-waste centre as per E- waste (Management & Handling), Rules 2016.
 18. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
 19. The noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
 20. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous & other Wastes (Management & Transboundary Movement) Rules 2016. Spent oil from D.G sets should be disposed off through registered recyclers.
 21. The proponent is required to provide a house hold hazardous waste /E-waste collection and disposal mechanism.




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22. The proponent/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
23. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
24. A copy of the Environmental clearance (EC) letter shall be made available to all the allottees along with the allotment order / sale deed.
25. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.


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Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungampakkam,
Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The Commissioner, Salem Corporation, Salem District.
7. Stock File.



Case History

CJM Establishment



Case Details

Case Type	CC
Filing Number	0/0
Filing Date	01-10-2014
Registration Number	1900148/2014
Registration Date	01-10-2014
CNR Number	TNSA040015092014

Case Status

First Hearing Date	31-10-2014
Next Hearing	

Case Type	CC
Filing Number	612/2021
Filing Date	02-02-2021
Registration Number	66/2021
Registration Date	15-02-2021
CNR Number	TNSA040006162021

Case Status

First Hearing Date	29-04-2021
Next Hearing Date	29-04-2021
Stage of Case	Appearance
Court No and Judge	19-Judicial Magistrate No. IV